

**Statement**

*Proposals from Madhya Pradesh under rehabilitation of  
Bonded Labour Scheme*

Year	Amount of Central Assistance released (Rupees in lacs)	Activity for which Central Assistance released	No. of districts covered
2004-2005	16.91	Rehabilitation of bonded labourers	12
2005-2006	1.23	Rehabilitation of bonded labourers	4
2006-2007	—	—	—
2007-2008	5.41	Rehabilitation of bonded labourers	3
2008-2009	6.60	Survey of bonded labourers	3
	10.00	Awareness generation	All Districts in the State
2009-2010 upto 30.11.2009	45.40	Survey of bonded labourers	23

**Impact of Employees Pension Scheme**

†2250. SHRI BALAVANT ALIAS BAL APTE:  
SHRI ANIL MADHAV DAVE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has recently received any representations/complaints/suggestions about the impact of Employees Pension Scheme;
- (b) if so, the details thereof and Government's reaction thereto; and
- (c) the steps being taken by Government to improve the level of social safety and the benefits of the beneficiaries?

THE MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):  
(a) and (b) Yes, Sir. The main suggestions/representations/complaints received on the Employees' Pension Scheme, 1995 primarily cover the following:—

- Increase in minimum pension.
- Increase in the rate of Employer and Government contribution towards the Employees' Pension Scheme, 1995.
- Increase in the maximum salary limit.
- Pension at par with Central Government.
- Restoration of provisions of Commutation and Return of Capital.

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¶Original notice of the question was received in Hindi.

- DA to pensioners linked with the Cost of Living Index or grant of regular additional relief.

(c) In order to address the above issues, an Expert Committee under the Chairmanship of Additional Secretary (Labour and Employment) and having representatives of all stakeholders and experts of insurance and social security has recently been constituted to review the Employees' Pension Scheme, 1995.

**Effect of global slowdown on remittances from NRIs**

†2251. SHRI RAJ MOHINDER SINGH MAJITHA:

SHRI RAVI SHANKAR PRASAD:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that Indian labourers working abroad send their remuneration to India;
- (b) if so, the details thereof during 2007, 2008 and from January to September in 2009;
- (c) whether it is also a fact that sending this money to India has been affected due to the global economic slowdown; and
- (d) if so, the reaction of Government in this regard?

THE MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT):

(a) Yes, Sir.

(b) The remittances in the form of private transfers by Non-Resident Indians during the requisite years are as follows:—

Year	Amount (in US \$ billion)
2007-08	43.5
2008-09	46.4
2009-10	13.3*

\*Information available for the period April – June, 2009.

- (c) No, Sir.
- (d) Does not arise.

**Non-payment of minimum wages to labourers**

†2252. SHRI KAPTAN SINGH SOLANKI:

SHRI PRABHAT JHA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that non-payment of minimum wages to labourer under the Minimum Wages Act is as good as bonded labour;

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